

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**STARRED QUESTION NO. 132
TO BE ANSWERED ON 09.12.2021**

SCHEME FOR GIG WORKERS IN THE COUNTRY

132. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of Labour and Employment be pleased to state:

- (a) the total number of gig workers in the country, State-wise details thereof;**
- (b) whether Government has formulated and finalized a scheme for gig workers;**
- (c) if so, the details of social security benefits the gig workers would get under the scheme;**
- (d) the contention of online platform companies with regard to the definition of 'turnover' to be used for computing their social security contributions to a fund proposed for gig workers;**
- (e) whether the issue has been resolved; and**
- (f) if not, the reasons therefor?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF RAJYA SABHA STARRED QUESTION NO. 132 TO BE ANSWERED ON 09.12.2021 BY SHRI PRABHAKAR REDDY VEMIREDDY, HON'BLE M.P. REGARDING SCHEME FOR GIG WORKERS IN THE COUNTRY.

(a): For the first time, the definition of 'gig worker' or 'platform worker' has been provided in the Social Security Code, 2020. The Government has launched e-Shram portal on 26.08.2021 which allows a person to register himself or herself on e-Shram portal on self-declaration basis. As per e-Shram portal, the number of gig workers registered in the country as on 02.12.2021 is 7, 29,447. A statement showing the State/UT-wise details of gig workers is at Annexure.

(b) & (c): No scheme has been finalized as the provisions under the Code relating to gig or platform worker have not come into force. However, there is a provision in the Code on Social Security, 2020 to set up a Social Security Fund and to formulate schemes for unorganised sector workers including gig and platform workers.

(d) to (f): The draft of the Code on Social Security (Central) Rules including 'turnover' under section 114 of the Code on Social Security, 2020 was published for stakeholders consultation on 13.11.2020.

STATEMENT REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA STARRED QUESTION NO. 132 FOR ANSWER ON 09.12.2021 RAISED BY SHRI PRABHAKAR REDDY VEMIREDDY, HON'BLE M.P. REGARDING SCHEME FOR GIG WORKERS IN THE COUNTRY.

Gig Workers Registration count as on 2 December 2021		
Sl. No	Name of State/UT	Registration Count
1	ANDAMAN AND NICOBAR ISLANDS	43
2	ANDHRA PRADESH	10,825
3	ARUNACHAL PRADESH	39
4	ASSAM	12,761
5	BIHAR	68,720
6	CHANDIGARH	305
7	CHHATTISGARH	31,550
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	30
9	DELHI	3,604
10	GOA	35
11	GUJARAT	12,759
12	HARYANA	4,974
13	HIMACHAL PRADESH	3,101
14	JAMMU AND KASHMIR	4,136
15	JHARKHAND	45,798
16	KARNATAKA	9,915
17	KERALA	9,562
18	LADAKH	2
19	MADHYA PRADESH	24,124
20	MAHARASHTRA	18,850
21	MANIPUR	416
22	MEGHALAYA	430
23	MIZORAM	18
24	NAGALAND	449
25	ODISHA	52,174
26	PUDUCHERRY	264
27	PUNJAB	20,375
28	RAJASTHAN	15,235
29	SIKKIM	14
30	TAMIL NADU	9,511
31	TELANGANA	10,654
32	TRIPURA	1,627
33	UTTAR PRADESH	133,976
34	UTTARAKHAND	3,073
35	WEST BENGAL	220,128
Total		729,477
